

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 319/MP/2019

Subject : Petition under Section 79(1)(f) of the Electricity Act 2003 for adjudication of disputes between the Petitioner and the Respondent for direction for payment.

Petitioner : DVC

Respondents : BYPL

Date of Hearing : **14.2.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri M.G. Ramachandran, Senior Advocate, DVC
Ms. Anushree Bardhan, Advocate, DVC
Ms. Shirsa Saraswati, Advocate, DVC
Ms. Surbhi Kapoor, Advocate, DVC
Shri Rahul Kinra, Advocate, Advocate, BYPL
Shri Aditya Ajay, Advocate, Advocate, BYPL
Shri Girdhar Gopal Khattar, Advocate, BYPL

Record of Proceedings

At the outset, the learned Senior counsel for the Petitioner submitted that the Petitioner may be permitted to file an updated reconciliation statement of the outstanding dues in the matter. This request was accepted by the Commission.

2. The learned counsel for the Respondent, BYPL, submitted that since the appeals by the Respondents against the Commission's order in a similar case involving the petitions filed by THDC is to be heard by APTEL on 15.2.2024, the hearing of this petition, may be adjourned. This was not objected to by the learned Senior counsel for the Petitioner.

3. Based on the consent of the parties, the Commission adjourned the hearing of the petition. The Commission permitted the Petitioner to file the updated reconciliation statement of the dues, on affidavit, on or before **5.3.2024**, after serving a copy on the Respondent, who may file its response to the same, along with the status of the appeal filed before APTEL, by **12.3.2024**.

4. The Petition shall be listed for hearing on **15.3.2024**.

By order of the Commission

Sd/

**(B. Sreekumar)
Joint Chief (Law)**

